

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:6122
ANSWERED ON:03.05.2010
SEZS IN GEMS AND JEWELLERY SECTOR
Khairi Shri Chandrakant Bhaurao

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of SEZ sanctioned and set up in the country in the gems and jewellery sector, State-wise;
- (b) whether the Government proposes to set up more SEZs in the gems and jewellery sector; and
- (c) if so, the details thereof and the time by which the said SEZs are likely to be set up?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): The following SEZs have been notified under the SEZ Act, 2005 for Gems and Jewellery sector:-

Sl. No.	Name of the SEZ	Location
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| 1 | Hyderabad Gems SEZ Limited | District Ranga Reddy, Andhra Pradesh |
| 2 | Gujarat Hira Bourse | Ichhapor, Surat, Gujarat |
| 3 | Gitanjali Gems Limited | District Raigad, Maharashtra |
| 4 | Omnibus Industrial Development Corporation | District Naroli, Dadra and Nagar Haveli |
| 5 | Navi Mumbai SEZ Pvt. Ltd. | Navi Mumbai, Maharashtra |

A Special Economic Zone may be established either jointly or severally by the Central Government, State Govts. or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZs are considered by the Board of Approval only after written consent of the concerned State Govt.